

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.115
C.P.(IB)/121(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

M.K.Aircon Systems Pvt Ltd

.....Applicant

V/s

Kunal Structure (India) Pvt Ltd

.....Respondent

Order delivered on ..26/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor : Mr. Virat G Popat, Ld. Adv. a.w. Mr. Tirth N Bhatt,
Ld. Adv.
For the Corporate Debtor : Mr. Vishwas K Shah, Ld. Adv.

ORDER

In spite of our directions, the Corporate Debtor did not file reply. We direct the Corporate Debtor to file reply within three days without fail by giving copy to the other side and other side may file rejoinder within seven days thereafter.

The matter stands adjourned to 13.12.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)